

**NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**COURT NO.1**

ATTENDANCE-CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
 BENGALURU BENCH, BENGALURU, HELD ON 15.12.2017.

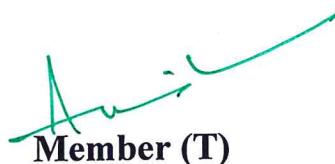
PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali  
 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.61/ BB/2017	-	For hearing	Rule-6 of IB	Thyssenkrupp Systems Engineering GmbH Vs Avasarala Technologies Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Agrima khanna. 9880769856	Applicant	Agrima khanna.
2.	Karishma D 9629110040	Respondent	D. Karishma

**ORDER**

Counsel for Petitioner is present. Counsel for Respondent is also present. Again she filed memo as if Corporate Debtor is taking steps to credit ₹ 45,000/- to the account of Operational Creditor. Counsel for Respondent is directed to file objections on behalf of Corporate Debtor as a last chance and no adjournment will be given and if objections are not filed on the next date of hearing, it will be treated that, Corporate Debtor has no objections. List it on 03/01/2018.



Member (T)



Member (J)